

F.No. 3305-01/REG/FSSAI/2016
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 1st December, 2016

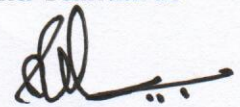
Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Notification no. F.No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.

Reference is drawn to the notification no. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 published in the Official Gazette of India regarding declaration of class title, trans fat content and saturated fat content on label of the food products and subsequent extension of timeline of this notification *vide* direction issued on 30th July, 2016.

2. Reference is also drawn to the notification no. 4/15015/30/2011 dated 4th August, 2015 w.r.t reduction of maximum limit of trans fatty acids to be not more than 5%, in which case the time for compliance was extended from 27th August, 2016 to 27th February, 2017 *vide* direction dated 10th August, 2016.

3. Since both the notifications are related to Trans Fatty Acids w.r.t the maximum limit and labelling requirement, the compliance for the notification no. (94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 related to declaration of class title shall be from 27th February, 2017 so as to align the compliance date of both notifications.

4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI 2. PS to CEO, FSSAI 3. All Directors, FSSAI